

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 76409 of 2014

(Arising out of Order-in-Appeal No. 59/GHY/CE(A)/GHY2014 dated 31.07.2014 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Guwahati.)

M/s Buildworth Pvt. Ltd.,

(G. S. Road, Dispur, Guwhati-781005 (Assam))

...Appellant

VERSUS

Commissioner of CGST & Central Excise, Guwahati,

Customs House, 5th Floor,

Nilamani Phukan Path Christian Basti, Guwahati-781005 (Assam)

...Respondent

..

APPERANCE :

None, for the Appellant

Shri B. K. Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON MEMBER (TECHNICAL)

FINAL ORDER No...77169/2024

DATE OF HEARING : 21.10.2024

DATE OF DECISION : 21.10.2024

Per Bench:

The Appellant have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Sd/-

**(Rajeev Tandon)
Member (Technical)**

T.K.